

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 20302/2021

(Arising out of impugned final judgment and order dated 13-08-2021 in CN No. 3330/1982 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

GARIBEY (DEAD) THROUGH LRS.

Petitioner(s)

VERSUS

DEPUTY DIRECTOR OF CONSOLIDATION & ORS.

Respondent(s)

IA No. 31210/2022 - APPLICATION FOR PERMISSION
IA No. 31213/2022 - EXEMPTION FROM FILING O.T.
IA No. 161320/2021 - EXEMPTION FROM FILING O.T.
IA No. 12298/2024 - EXEMPTION FROM FILING O.T.
IA No. 144731/2022 - EXEMPTION FROM FILING O.T.
IA No. 69224/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/
ANNEXURES AND IA No. 144728/2022 - STAY APPLICATION)

Date : 22-10-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Ms. Sakshi Kakkar, AOR

Mr. Ayush Anand, AOR
Mr. Shakti Singh, Adv.
Mr. Siddharth Nayak, Adv.
Mr. Monu Kumar, Adv.
Mr. Yashraj Singh, Adv.

For Respondent(s) Mr. Lokesh Kumar Choudhary, AOR
Mr. Ajay Kumar Rai, Adv.
Mr. Shubham Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As a last chance, rejoinder affidavit, if any, be filed within a period of two weeks.

List in the third week of January, 2025.

(DR. NAVEEN RAWAL)
DY. REGISTRAR

(MATHEW ABRAHAM)
COURT MASTER (NSH)